IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-189/(ND)/2017 CA No.45/C-III/ND/2017

In the matter of:

State Bank of India

PETITIONER

Vs.

Namdhari Food International (P) Limited

RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 03.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Ayush Sharma, Advocate

For the Respondents

ORDER

Learned Counsel for the IRP is present. Ld. Counsel for the IRP has filed an application for extension of verification of the claim by the IRP. It is also stated by the Ld. Counsel for the IRP that in relation to the approval of appointment of Insolvency Resolution Professional by the Committee of Financial Creditors within a period of 30 days, he requires to get instructions for the same. Two days time is granted for this purpose.

List on 05.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 03.10.2017